LOK SABHA UNSTARRED QUESTION No. 1217 TO BE ANSWERED ON 9th February, 2023

Requirement of MS and HSD

1217. SHRI MARGANI BHARAT:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether it is mandatory for Public Sector Undertakings (PSUs)/Oil Marketing Companies (OMCs) to export surplus Motor Spirit (MS)/High Speed Diesel (HSD) only after meeting domestic demand;

(b) if so, the reasons for domestic demand not being met by PSUs/OMCs before exporting MS/HSD; and

(c) whether new authorized entities have approached with request for supplies of MS and HSD and if so, the details thereof?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय राज्य मंत्री (रामेश्वर तेली)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

(a) & (b): The Public Sector Oil Marketing Companies (OMCs) export surplus Motor Spirit(MS) and High Speed Diesel(HSD) to other countries only after meeting domestic demand in the country.

(c): Authorisation of transportation fuels marketing to an entity is a permission granted to sell such fuels. Such authorization does not create any obligation/commitment on Government/Public Sector OMCs to sell/supply transportation fuels to these entities. Public Sector OMCs have informed that new entities authorized under Marketing Resolution dated 08.11.2019 have approached them with requests for supplies of MS&HSD. However, with no surplus quantity of MS&HSD being available as per current and projected demand, requests made by new entities could not be considered by Public Sector OMCs.
